

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.26
I.A No.239 & 240/2024 in
C.P (IB) No. 206/BB/2022

IN THE MATTER OF:

Bank of Baroda ... Petitioner
Vs.
Smt. Raju Petta Hanumantha Kasthuri Reddy ... Respondent

Order under Section 95 of I & B Code, 2016

Order delivered on: 25.06.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant: Shri Bhupendra Dave

ORDER

I.A. No.239/2024

1. This application is filed by the Applicant under Section 60 (5) of the I & B Code, 2016 interalia seeking to condone the delay of 50 days i.e., 22.01.2024 to 11.03.2024 for filing the RP report.
2. Heard the Ld. Counsel for the Applicant.
3. Considering the submission of the Ld. Counsel for the Applicant, the present application allowed and delay of 50 days from 22.01.2024 to 11.03.2024 for filing the RP report is hereby condoned. Accordingly. **I.A No.239/2024** is disposed of.

I.A. No.240/2024

1. Heard the Ld. Counsel for the Applicant.
2. The Applicant Counsel stated that the copy of the RP report is already served on the otherside, however no reply is filed till date. Therefore two weeks' time is granted for filing the reply duly serving the copy on the otherside and one week thereafter to file rejoinder if any. List the case for hearing on **31.07.2024**.

Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Gayathri

Sd/-
(K. BISWAL)
MEMBER (JUDICIAL)